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BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD  
COURT 1


CP(IB) <sup>35</sup> 20/9/NCLT/AHM/2020

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.02.2020**

Name of the Company: Shriram Makadu Chitte & Ors  
V/s  
Sunshine Hi-Tech Infracon Ltd

Section: Section 9 of the Insolvency & Bankruptcy Code

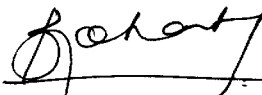
<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	SUNIL BHAVSAR	ADVOCATE.	APPLICANT	
2.				


**ORDER**

The Petitioner is represented through respective Counsel(s).

It is informed by the Petitioner Counsel that the issue involved in the matter is ceased of by the Hon'ble Supreme Court, in view of this the matter is simply adjourned.

List the matter on 18.03.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 4th day of February, 2020.